

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

R.O.C.NO. 7/2022-RC

DATED: 21-12-2022

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 7/2022, dated 3-3-2022 inviting applications through online for direct recruitment to the posts of Record Assistants under the Telangana Judicial Ministerial Service, and the candidates were subjected to the computer based examination, and viva-voce (oral interview).

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Record Assistants in the combined District/Units of the State:

1. Name of the unit: Combined Khammam District:

220670026	220670740	220676989
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2. Name of the unit: Combined Karimnagar District:

220672086	220675711	220677263
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3. Name of the unit: Combined Mahabubnagar District:

220672219	220673081	220673325	220674117
220674787	220676314	220677522	--

4. Name of the unit: Combined Medak District:

220673805	220674140	220674327	220676348
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5. Name of the unit: Combined Nizamabad District:

220670557	220671123	220672912	220677333
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6. Name of the unit: Combined Nalgonda District:

220670055	220670962	220671214	220671269	220675847	220677360
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7. Name of the unit: Metropolitan Sessions Court, Hyderabad:

220671146	220674266	220674751	220676941	220677383
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NOTE:

1. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
- b) That his/her character and antecedents are such as to qualify him/her to such service.

2. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

3. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.

Dr. Zilkhron

REGISTRAR (RECRUITMENT)